

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1032 of 2020

IN THE MATTER OF:

P. Murali Shankar & Ors.

...Appellants

Versus

Bhagyalakshmi Homes LLP

...Respondent

Present:

For Appellants: Mr. Ishaan George, Advocate.

For Respondent:

O R D E R
(Through Virtual Mode)

04.12.2020: The issue raised in this appeal against rejection of application of Appellant under Section 7 of the I&B Code is that the Adjudicating Authority (National Company Law Tribunal), Bengaluru Bench conducted a roving inquiry about solvent status of the Corporate Debtor though the Corporate Debtor had not filed any reply and had admitted debt and default.

Issue notice upon Respondent. Appellant to provide mobile Nos./e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the matter 'for admission (after notice)' on **22nd January, 2021.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

am/gc